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ITEM NO.50

COURT NO.14

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).29703/2011

(From the judgement and order dated 25/05/2011 in CR No.2047/2010 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SATYAWATI

Petitioner(s)

VERSUS

RAJINDER SINGH AND ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 05/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. R.C. Kaushik,Adv.

For Respondent(s) Mr. Sandeep Bhalla,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

It is stated that the arguing counsel who is appearing on
behalf of the petitioner is not well.

Let this matter be listed on 29.4.2013.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master